

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 194/MP/2026 along with IA (Diary) No. 167/2026

Subject : Petition under Sections 66 and 79 of the Electricity Act, 2003 read with Regulations 54, 55 and 56 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 seeking inclusion of Pumped Storage Projects as an eligible seller category for participation in the High Price Day Ahead Market.

Petitioner : Greenko AP01 IREP Pvt. Limited (GARPL)

Respondents : Indian Energy Exchange Limited (IEX) and Ors.

Date of Hearing : **30.4.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Parinay Deep Shah, Advocate, GARPL
Shri Harsh Dev Singh, Advocate, GARPL
Shri Kartik Sharma, Advocate, GARPL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed seeking the Commission's intervention to permit Pumped Storage Projects ("PSPs") to participate as eligible sellers in the High-Price Day-Ahead Market ("HP-DAM") segment of the power exchanges in India.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission directed that the matter be listed for consideration.
3. The matter will be listed for the hearing on **23.6.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

